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Inferior quality of coal supplied to thermal power plants

Written Answers

- 827. SHRI J. P. GOYAL: Will ihe Minister of ENERGY be pleased to state:
- (a) to what extent the thermal power plants in the country suffered in power generation and damage to the plants because of the supply of inferior quality of coal during the last two years;
- (b) in how many cases during the last two years, coal supplies were found underweight (with quantity); and
- (c) what steps have been taken by Govern ment in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN): (a) According Lo the Central Electricity Authority, it is correct that thermal power plants have suffered in power generation a*d damage to plants because of the supply of inferior quality of coal during the last two years. However, it is difficult to quantify the loss suffered in gerieratioa as well as by damage to the plants exclusively on account of inferior quality of coal.

- (b) Complaints have been received trom som* thermal power stations regarding discrepancies in the consigned weight (RP. Weight) and the actual weight of coal received at power plants. Details rgarding the number of cases in which coal supplies were found underweight during the last two years are being collected and WH be laid on the Table of the Houses.
- (c) Government are aware of the need to supply coal of proper quality and size to thermal power stations. For ihe purpose, installation of coal handling plants and crushers is being expedited, quality control organisations have been set up in local companies, a statutory body, namely. Coal Controller, has been constituted to sample and grade coal, and it has been decided that joint sampling of coal will be carriej out at the power stations end.

Awarding of tenders to Singapore **American Trading Company for supply of** Aral; mix and Nigerian crude

to Questions

- 828. SHRI KISHOR MEHTA: Wil! tlie Minister of ENERGY be pleased to state:
- (a) whether it is a fact that Singapore American Trading Company Private Limited has been awarded two major Indian tenders dated the 7ttl March, 1984 and the 10tii April, 1984 regarding supply of Arab mix anj Nigerian crude at varying prices;
- (b) if so, what are ihe details in this regard;
- (e) whether the credit worthiness of ths firm was checked before awarding the contracts; ani
- (d) whether this company is in any wayconnected with Ku₀ Oil company; if so. the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRT GARGI SHANKAR MISHRA): (a) and (b) Two tenders one dated 7tm March 1984 for import of 660,000 bbl of Arab Heavy and 1260.000 bbl of Arab light and other dated 10th April 1984 for ex. of 10.000 bbl/day of Nigerian cru. with Arab Mix (Arab Light and Arab Heavy in ratio of 65:35) were, awarded to Singapore American Trading Co. Pvt. Ltd. These were awarded to the party after evaluating" offer, receive against lenders.

- (c) This party is on the mailing ' Indian Oil Corporation since March 1983 anj party haj performed satisfactorily against earlier contracts.
 - (d) There is no such information

Employees' participation in management

829. SHRI SUKOMAL SEN: SHRi ARABINDA GHOSH;

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether under the present scheme for the employees' Participation in Management the workers will have any say even in the application of the scheme as per the

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3a\$t sentence of the first point the scheme: and

(b) if so, how and what are the details thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL): (a) and (b). The new Scheme Jor Employees' Participation in Management which was notified by the Government vide Resolution No. L. 56011[1|83-Desk 1(B) of the Ministry of Labour and Rehabilitation, published in the Gazette of India (Extraordinary) Part I, Section 1 on 30th December, 1983 is applicable to a" Central Public Sector Undertakings. The last sentence of the first point of the scheme provides that any undertaking of the Central Government which is run departmentally, however, will be excluded front the Scheme. This is because Joint Consultative Machinery is supposed to exist in all such departmental undertaking which adequately ensure employees' participation in management.

Re-adjustment of the mark-up of prices of Glaxo products

830. SHRi RAM BHAGAT PASWAN: WiH the Minister of CHEMICALS AND FERTILIZERS be pleased to state;

- (a) whether Government are aware that M/s. Glaxo Laboratory Limited had assured for re-adjustment of the mark-up of its prices; and
- (b) if so, what are the details in this segard?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE); (a) No Sir.

fb) Does not arise.

REFERENCE TO THE ALLEGED DES-TABILISATION OF THE KARNATAKA GOVERNMENT BY THE CENTRAL GOVERNMENT

SHRI SURESH KALMADI (Maha-. ra&tra) Sir, the Centre is trying to destabilise the Karnataka Government. The 796 R S —9

Centre has poured in Rs. 25 lakhs into Karnataka to topple the Hegde Government. The CBI has also censured this. Sir, they have created law and order problem in Bijapur district of Karnataka.

on the Table

REFERENCE TO THE ALLEGED KIL-LINGS IN ANDHRA PRADESH.

(Mr, Deputy Chairman in the Chair). ,

श्री जे० के० जैन (मध्य प्रदेश) : आन्ध्र प्रदेश में जो किलिंग्ज हो रही है। ...(ब्यवधान)

सभापति महोदय, यह बहुत गम्भीर मामला है। ग्रान्ध्र प्रदेश की सरकार... (व्यवधान) वहां जो कत्ले-ग्राम हो रहा है उसके ऊपर इन्वेस्टीगेशन करनी चाहिए।

ओ उपसमापति : ग्राप बैठिए । ग्राप बैठ ज़ाइये । मैं सुनता हूं । ग्राप बैटिए मैं सुनता हं । प्लीज वन मिनट, एक मिनट बैठिए।

AN HON. MEMBER; Sir, there bas been communal riots in the old city of Hvderabad.

MR DEPUTY CHAIRMAN; Now, Papers t₀ be laid on the Table.

12 Noon

PAPERS LAID ON THE TABLE

Contract made on the 26th March, 3982, between the President of India and the Oil and Natural Gas Commission and Chevron Oil Company of India for Oil Exploration in Saurashtra, Block-I/

THE MINISTER OF ENERGY (SHK SHIV SHANKER): Sir, 1 beg to lay on tbe Table, a copy (in English and Hindi) of the Contract made on tlie 26th March, 1982, between the President of India and the Oil and Natural Gas Commission and Chevron Oil Company of India for oil exploration in Saurashtra, Block-11. [Placed in the Library. See No. LT-8487184 1